

HIGH COURT OF CHHATTISGARH, BILASPUR

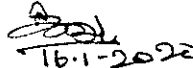
Endorsement

Endt No. 795/Rules/2020

Bilaspur, dated 17/1/2020

Copy of Chhattisgarh Gazette relates to amendments in the Chhattisgarh Higher and Lower Judicial Service (Recruitment and Conditions of Service) Rules, 2006 forwarded to :

1. Deputy Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Mr. Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Mr. Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Mr. Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Mr. Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Mr. Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Mr. Justice Sharad Gupta, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mr. Justice Ram Prasanna Sharma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Mr. Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Hon'ble Mrs. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur for information of her Lordship.
15. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Lordship.
16. Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
17. Steno to Registrar (Vigilance/I&E/Judicial/S&A Cell) High Court of Chhattisgarh, Bilaspur, for information.
18. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
19. The District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/Rajnandgaon/Dakshin Bastar at Dantewara/Janjgir-Champa/Dhamtari/Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/Korea (Baikunthpur)/ Jashpur/Balod/Bemetara/Kondagaon/Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujganj for information.
20. The Principal Judge/Judge, Family Court Bemetara/ Bilaspur/ Korba/Raipur/ Raigarh/ Durg/Rajnandgaon/ Dhamtari/Mahasamund/Jashpur/Kanker/Bastar at Jagdalpur/ Janjgir-Champa/Kabirdham (Kawardha)/ Sarguja at Ambikapur/ Korea (Manendragarh)/ Surajpur/Baloda Bazar/ for information.
21. Joint Registrar (S&A Cell/C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
22. Additional Registrar (Judicial/D.E.&E/OSD(CPC)/HCLSC/Adm.), High Court of Chhattisgarh, Bilaspur for information.
23. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
24. Member Secretary, Chhattisgarh State Legal Services Authority, Vidhik Seva Marg, Bilaspur for information.
25. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts.
26. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101.
27. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
28. Library, High Court of Chhattisgarh, Bilaspur for information.
29. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
30. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.


16.1.2020
(Neelam Chand Sankhla)
Registrar General

विधि एवं विधायी कार्य विभाग
मंत्रालय, महानदी भवन, नवा रायपुर, अटल नगर

नवा रायपुर, दिनांक 23 नवम्बर 2019

क्रमांक 3228/PSLAN/3723/21-ब/छ.ग./2019.— भारत के संविधान के अनुच्छेद 233 सहपठित अनुच्छेद 309 के परंतुक द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, छत्तीसगढ़ के राज्यपाल, छत्तीसगढ़ उच्च न्यायालय के परामर्श से, एतद्वारा, छत्तीसगढ़ उच्चतर न्यायिक सेवा (भर्ती तथा सेवा शर्तें) नियम, 2006 में निम्नलिखित और संशोधन करते हैं, अर्थात् :—

संशोधन

उक्त नियमों में,—

1. नियम 5 के उप-नियम (1) के खण्ड (ख) के परन्तुक के पश्चात्, निम्नलिखित अंतःस्थापित किया जाये, अर्थात् :—
“परंतु यह और कि नियम 5(1) (ख) के अन्तर्गत सीमित प्रतियोगी परीक्षा के माध्यम से पदोन्नति के लिये उपस्थित होने वाले अभ्यर्थियों को लिखित परीक्षा में न्यूनतम 50% अंक अर्जित करना अनिवार्य होगा.”
2. नियम 5 के उप-नियम (1) के खण्ड (ग) के परन्तुक के पश्चात्, निम्नलिखित अंतःस्थापित किया जाये, अर्थात् :—
“परंतु यह और भी कि नियम 5(1)(क) एवं 5(1)(ख) के अन्तर्गत जिला न्यायाधीश (प्रवेश स्तर) के लिये मौखिक परीक्षा में अभ्यर्थी को न्यूनतम 33% अंक अर्जित करना होगा तथा नियम 5(1)(ग) के अंतर्गत सीधी भर्ती के लिये जिला न्यायाधीश (प्रवेश स्तर) के अनारक्षित संवर्ग के अभ्यर्थी को मौखिक परीक्षा में न्यूनतम 33% अंक अर्जित करना होगा तथा ऐसे अभ्यर्थी, जो अनुसूचित जाति/अनुसूचित जनजाति/अन्य पिछड़े वर्ग से संबंधित हों, को मौखिक परीक्षा में न्यूनतम 25% अंक अर्जित करना अनिवार्य होगा.”
3. नियम 9 के उप-नियम (2) में, शब्द “राज्य न्यायिक अधिकारियों के प्रशिक्षण संस्थान” के स्थान पर, शब्द “छत्तीसगढ़ राज्य न्यायिक अकादमी” प्रतिस्थापित किया जाये.

No. 3228/PSLAN/3723/XXI-B/C.G./2019.— In exercise of the powers conferred by Article 233 read with the proviso to Article 309 of the Constitution of India, the Governor of Chhattisgarh, in consultation with the High, Court of Chhattisgarh hereby, makes the following further amendment in the Chhattisgarh Higher Judicial Service (Recruitment and Conditions of Service) Rules, 2006 namely :—

AMENDMENT

In the said rules, —

1. After proviso of clause (b) of sub-rule (1) of rule 5, the following shall be inserted, namely :—
“Provided further that a candidate appearing for promotion through limited competitive examination under Rule 5(1)(b) shall be required to secure minimum 50% marks in the written examination.”
2. After proviso of clause (c) of sub-rule (1) of rule 5, the following shall be inserted, namely :—
“Provided also that candidates have to secure minimum 33% marks in the viva-voce for District Judge (Entry Level) under Rule 5(1)(a) and 5(1)(b) and candidates belonging to unreserved category of District Judge (Entry Level) by direct recruitment under Rule 5(1)(c) have to secure minimum 33% marks in the viva-voce and those belonging to Scheduled Castes/Scheduled Tribes/Other Backward Classes shall be required to secure minimum 25% marks in the viva-voce.”

3. In sub-rule (2) of rule 9, for the words "State Judicial Officer Training Institute", the words "Chhattisgarh State Judicial Academy" shall be substituted.

नवा रायपुर, दिनांक 23 नवम्बर 2019

क्रमांक 3230/PSLAN/3723/21-ब/छ.ग./2019.— भारत के संविधान के अनुच्छेद 234 सहपठित अनुच्छेद 309 के परंतुक द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, छत्तीसगढ़ के राज्यपाल, छत्तीसगढ़ उच्च न्यायालय तथा छत्तीसगढ़ लोक सेवा आयोग के परामर्श से, एतद्द्वारा, छत्तीसगढ़ निम्नतर न्यायिक सेवा (भर्ती तथा सेवा शर्तें) नियम, 2006 में निम्नलिखित और संशोधन करते हैं, अर्थात् :—

संशोधन

उक्त नियमों में,—

1. नियम 5 के उप-नियम (1) के परंतुक के पश्चात्, निम्नलिखित अंतःस्थापित किया जाये, अर्थात् :—

"परंतु यह और कि सीधी भर्ती के लिये, अनारक्षित संवर्ग से संबंधित अभ्यर्थी को, मौखिक परीक्षा में न्यूनतम 33% अंक अर्जित करना होगा तथा अनुसूचित जाति/अनुसूचित जनजाति/अन्य पिछड़े वर्गों से संबंधित अभ्यर्थी को मौखिक परीक्षा में न्यूनतम 25% अंक अर्जित करना अनिवार्य होगा."

2. नियम 11 के उप-नियम (2) में, शब्द "राज्य न्यायिक अधिकारी प्रशिक्षण संस्थान" के स्थान पर, शब्द "छत्तीसगढ़ राज्य न्यायिक अकादमी" प्रतिस्थापित किया जाये.

3. अनुसूची-एक में,—

(एक) चिन्ह एवं शब्द "(एक) प्रारंभिक परीक्षा (दो)" के पश्चात्, शब्द "अंतिम परीक्षा" के स्थान पर, शब्द एवं चिन्ह "मुख्य परीक्षा (लिखित)" प्रतिस्थापित किया जाये;

(दो) पैरा (ख) में, शब्द "अंतिम परीक्षा" के स्थान पर, शब्द "मुख्य परीक्षा (लिखित)" प्रतिस्थापित किया जाये; और

(तीन) पैरा (ग) में, शब्द "अंतिम परीक्षा" के स्थान पर, शब्द "मौखिक परीक्षा" प्रतिस्थापित किया जाये.

No. 3230/PSLAN/3723/XXI-B/C.G./2019.—In exercise of the powers conferred by Article 234 read with the proviso to Article 309 of the Constitution of India, the Governor of Chhattisgarh, in consultation with the High Court of Chhattisgarh and Chhattisgarh Public Service Commission, hereby, makes the following further amendment in the Chhattisgarh Lower Judicial Service (Recruitment and Conditions of Service) Rules, 2006 namely :—

AMENDMENT

In the said rules, —

1. After proviso of sub-rule (1) of Rule 5, the following shall be inserted, namely :—
"Provided also that for direct recruitment a candidate belonging to unreserved category has to secure minimum 33% marks in the viva-voce and those belonging to Scheduled Castes/Scheduled Tribes/ Other Backward Classes shall be required to secure minimum 25% marks in the viva-voce."
2. In sub-rule (2) of Rule 11, for the words "State Judicial Officer Training Institute", the words "Chhattisgarh State Officer Training Institute", the words "Chhattisgarh State Judicial Academy" shall be substituted.

3. In Schedule-I,—
- (i) after the symbol and words "(i) Preliminary Examination, (ii)", for the words and symbol "Final Examination", the words and symbol "Main Examination (Written)" shall be substituted;
 - (ii) in para (b), for the words "Final Examination", the words and symbol "Main Examination (Written)" shall be substituted; and
 - (iii) in para (c), for the words "Final Examination", the words "viva-voce" shall be substituted.

By order and in the name of the Governor of Chhattisgarh,
MANEESH KUMAR THAKUR, Additional Secretary.